

Scheduled Tribes Commission

1677. Shri K. U. Parmar: Will the Minister of Home Affairs be pleased to state:

(a) the total amount spent on the scheduled Areas and Scheduled Tribes Commission;

(b) whether it is a fact that the Commission could not complete the work in time for want of money with the result that the time was extend twice; and

(b) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Up to the 31st October, 1961 an expenditure of Rs. 5,25,386 was incurred on the Scheduled Areas and Scheduled Tribes Commission. It is anticipated that a further expenditure of Rs. 76,500 will be incurred till the Office of the Commission is wound up.

(b) No, Sir.

(c) Does not arise.

"Accident by a Car Carrying Contraband Goods"

1678. Shri A. K. Gopalan: Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 2412 on the 25th August, 1961 and state:

(a) the names of the owner of the car and of the occupants;

(b) whether the adjudication in accordance with the customs law is over; and

(c) if so, the details thereof?

The Minister of Finance (Shri Morarji Desai): (a) The owner of the car is Shri Lekh Raj Gupta, Son of Shri Kanshi Ram. The driver of the car was Shri Onkar Nath alias "Kari". The other occupant of the car was Shri Bawa Singh, Son of Sadar Bhan Singh Jat of Village Chak-Allah-Bux.

(b) No, Sir. Show Cause memos have, however, been issued to the three persons mentioned above.

(c) Does not arise.

Regional Office of Deputy Collector, Central Excise and Land Customs

1679. Shri Barman: Will the Minister of Finance be pleased to state:

(a) since when the regional office of Deputy Collector, Central Excise and Land Customs has been established at Jalpaiguri in North Bengal;

(b) since then how many times examinations had been held for recruitment for non-gazetted cadres, giving the number of examinees on each occasion;

(c) how many examinees on each occasion had been finally appointed in vacancies or in newly created posts;

(d) who is the appointing authority; and

(e) how many of successful examinees belong to scheduled castes and tribes?

The Minister of Finance (Shri Morarji Desai): (a) The regional office of the Deputy Collector Central Excise and Land Customs at Jalpaiguri, was started from 1st April, 1960.

(b) Five tests for recruitment of non-gazetted staff were held, viz., in August and December, 1960, and September, October and November, 1961. The number of examinees in these tests was 54, 83, 64, 48 and 136, respectively.

(c) 12, 11 and 5 candidates were finally appointed on the basis of recruitment tests held in August, and December, 1960 and September, 1961, respectively. The results of the recruitment tests held in October and November 1961 have not yet been finalised, and therefore no appointments have yet been made.

(d) The Headquarters Assistant Collector of Central Excise, West Bengal, Calcutta, is the appointing authority.

(e) Scheduled Castes 3

Scheduled Tribes Nil

The above figures do not include the results of the tests held in October and

November 1961 which are not yet available.

Indian Abroad

1680. **Shri Kunhan:** Will the Minister of Home Affairs be pleased to state:

(a) the number of cases of citizens of India having voluntarily acquired the citizenship of a foreign State as have been determined by the Government of India under Section 9(2) of the Citizenship Act;

(b) in how many of the above cases did the persons concerned deny that they had voluntarily acquired the citizenship of a foreign State;

(c) in how many of the above cases did the persons concerned contend that they had acted under duress or mistake; and

(d) whether it is a fact that in a number of such cases the Andhra, Gujarat and Allahabad High Courts have held Government's action to be unjustified?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) 114.

(b) All cases.

(c) All except four.

(d) Action taken by the Central Government has not been questioned by any of the High Courts. Only in one case the Allahabad High Court ignored the order made by the Central Government determining the citizenship of an individual under section 9(2) of the Citizenship Act, 1955.

Recognition of Union and Associations

1681. { **Shri S. M. Banerjee:**
Shri Tangamani:
Shri Nath Pai:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Home Ministry's instructions regarding restoration of recognition of those Unions

and Associations which lost recognition as a result of participation in general strike of July, 1960 have not yet been implemented in the office of the Comptroller and Auditor General:

(b) whether recognition of those associations under various Accountant Generals has not yet been restored;

(c) if so, the reason for the same; and

(d) steps taken by Government in this regard?

The Minister of Finance (Shri Morarji Desai): (a) and (b). No, Sir. Recognition has already been restored in the case of sixteen Associations; Unions of the employees of the Indian Audit and Accounts Department. Three more cases are under consideration.

(c) In eight cases recognition has not been restored because the conditions laid down in the Central Civil Services (Recognition of Service Associations) Rules, 1959 are still to be fulfilled by the Associations/Unions concerned.

(d) The question does not arise.

Stenographers

1682. **Shri Amjad Ali:** Will the Minister of Home Affairs be pleased to state:

(a) the number of stenographers and steno-typists working in various offices of the Central Government in New Delhi/Delhi:

(b) whether he is aware of the fact that there is an acute shortage of stenographers in our country; and

(c) if so, the measures taken to spread the twin art of stenography in other parts of the country, more especially where there is a great demand for stenographers and typists?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) The Ministry of Home Affairs are concerned with the appointment of stenographers under the Central Sec-